

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) In most of the States, the industrial rates are higher than in U.P. except for 50 K.W. (L.T.) in Eastern Area under U.P. A statement showing the average industrial rates in the different States is laid on the Table of the House. [Placed in Library. See No. LT-7291/66].

(b) No, Sir.

(c) Introduction of uniform rates in all States on an all India basis is not immediately feasible. However, uniformity in the rates charged for different classes of consumers within the jurisdiction of each State has been brought about in eight States. The other States are also working towards that end.

Supply of Drinking Water to Rural Areas

*229. **Shri Maheswar Naik:**
Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri Bhagwat Jha Azad:
Shri P. C. Borooah:
Dr. M. M. Das:
Shri H. C. Linga Reddy:
Shri P. R. Chakraverti:
Shri Vishwa Nath Pandey:
Shri Hem Raj:

Will the Minister of **Health and Family Planning** be pleased to state:

(a) the progress made in the scheme of supplying drinking water facilities in the rural areas, State-wise; and

(b) how long it will take for the rural areas to become fully self-sufficient in this regard?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) A statement is laid on the Table of the Sabha.

(b) It is not possible to indicate any definite period for provision of drinking water in all the rural areas of the country as it depends upon the resources available.

World Bank Mission

*230. **Shri Harish Chandra Mathur:** Will the Minister of **Planning and Social Welfare** be pleased to state:

(a) whether any World Bank Mission is arriving in India to assess India's foreign exchange needs for the Fourth Five Year Plan;

(b) what is the programme for the Mission; and

(c) what say and impact World Bank has in shaping economic policies of Government?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) and (b). A World Bank team of experts led by Mr. Bernard Beil has been making an appraisalment of the foreign exchange needs of the Fourth Five Year Plan. The team has not yet completed its assignment.

(c) The World Bank is the convenor and the Secretariat of the Aid India Consortium. It is in that capacity that the World Bank has engaged itself in the study of the foreign exchange needs of the Plan, so as to enable itself to interpret them to the Consortium countries. While the World Bank is free to make its own suggestions on the economic aspects of the Plan, the question of its having any say and impact in the formulation of policies of Government of India does not arise.

Ceilings on Urban Incomes

*231. **Shri Kolla Venkajiah:**
Shri Vishram Prasad:
Shri Nardeo Snatak:
Shri Kashi Ram Gupta:
Shri Mohan Swarup:
Shri C. M. Kedarla:

Will the Minister of **Finance** be pleased to state:

(a) whether Government have worked out or attempted to work out the preliminary details for the scheme of Ceilings on Urban Incomes;

(b) if so, the details worked out;

(c) the time required for the preparation of the scheme; and

(d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra):

(a) to (d). Government consider that the only effective means of curbing high incomes including urban incomes is to levy progressive income taxes. The rates of income tax are fixed each year.

Overdrawal by States

- *232. **Shri A. K. Gopalan:**
Dr. Saradish Roy:
Shri Umanath:
Shri Nambiar:
Shri Basappa:
Shrimati Tarkeshwari Sinha:
Shri Maheswar Naik:

Will the Minister of Finance be pleased to state:

(a) whether the Reserve Bank of India has devised procedure to ensure that unauthorised overdrafts by State Governments from the Reserve Bank are avoided;

(b) if not, the reasons for the delay;

(c) when the procedure is likely to be finalised; and

(d) the steps Government propose to take to avoid drawing of such overdrafts by States?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) to (d). The question of avoidance of overdrawals by State Governments from the Reserve Bank was examined in consultation with the Bank and later discussed at a meeting of Chief Ministers in July last. The measures which the State Governments were requested to adopt for this purpose were indicated in answer to Unstarred Question No. 499 on the 28th July, 1966.

Additional Funds for Tawa Multipurpose Project

- *233. **Shri Hari Vishnu Kamath:**
Shri Wadiwa:
Shri U. M. Trivedi:
Dr. Chandrabhan Singh:
Shri Hukam Chand
Kachhavalya:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government have taken any decision regarding the provision of additional funds for financing the Tawa Multipurpose Project, Hoshangabad, Madhya Pradesh; and

(b) if so, the details thereof?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):

(a) and (b). On account of the very tight resources position during the current year, it has not been possible to provide any additional financial assistance for the Tawa Project.

Jayanti Shipping Co.

- *234. **Shri Kishen Pattnayak:**
Shri Madhu Limaye:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Enforcement Directorate and/or some other Central Agency/Department had made a request to the Gold Control Administrator that he should consider the admissibility of enlisting the help of the Shipping Corporation of India in establishing and proving the various charges of irregularities against Dr. Dharma Teja of the Jayanti Shipping Company;

(b) whether any such approach was made to the Shipping Corporation of India; and

(c) the response of the Shipping Corporation thereto?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) to (c). The Shipping Corporation of India are at present acting as the Managing Agents of Jayanti Shipping Company of which Dr. Dharma Teja was formerly the Chairman. They are, as such, in possession of the relevant documents of the latter company. As a Government company, the Shipping Corporation will naturally cooperate fully with Government Agencies who are interested in the investigation of the charges against Dr. Dharma Teja. It would, however, not be in the public interest to disclose precisely the nature and extent of the assistance which the